

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SINGLE PRINCIPAL BENCH

ITEM No. 16
TA (Co. Act)-46(PB)/2023

IN THE MATTER OF:

| | | |
|---|-----|----------------------|
| Pravesh Aggarwal | ... | Applicant/Petitioner |
| Vs | | |
| Hakim Moti Ram and Sons Private Limited | ... | Respondent |

Order under Rule 16(d) of National Company Law Tribunal Rules, 2016.

Order delivered on 05.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

| | | |
|--------------------|---|--|
| For the Petitioner | : | Mr. Dhruv Dewan, Mr. Yajur Sharma and Mr. Ravilochan Daliparthi Advs. |
| For the Respondent | : | Mr. Vijay K. Gupta, Advs. |

ORDER

Ld. Counsel for the Applicant appeared physically.

Ld. Counsel Mr. Vijay K. Gupta, for the Respondent, also appeared through VC and is not properly audible due to poor bandwidth and sought time for a physical hearing.

In the interest of justice, list the matter again **on 26.04.2024.**

-sd-
(RAMALINGAM SUDHAKAR)
PRESIDENT